

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/RC/2013

Subject : Application under Section 142 of the Electricity Act, 2003 for non-compliance of Commission's direction.

Date of hearing : 6.8.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Shamanur Sugars Limited.

Respondents : Karnataka Power Transmission Company Limited and others

Parties present : Shri Anantha Narayana, Advocate, SSL

Record of Proceedings

The Commission observed that Hon`ble High Court of Karnataka in its order dated 25.4.2013 has directed the respondents to pay/receive the UI charges as per the Commission`s order dated 9.10.2012 in respect of future transaction. However, Hon`ble High Court has stayed the prior transactions. The Commission further observed that in view of the order of Hon`ble High Court of Karnataka, the petition has become infructuous.

2. Learned counsel for the petitioner requested for two weeks time to file written submission. Request was allowed by the Commission.
3. The Commission directed the petitioner to file its written submission on or before 21.8.2015.
4. The Commission directed that due date of filing the written submission should be strictly complied with. The written submission filed after due date shall not be considered.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**